CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 291/2009

Coram:

- 1. Dr. Pramod Deo, Chairperson
- 2. Shri S.Jayaraman, Member
- 3. Shri V.S.Verma, Member

DATE OF HEARING: 12.1.2010 DATE OF ORDER 3.2.2010

In the matter of

Revision of transmission tariff due to additional capital expenditure incurred during 2008-09 for 400 kV Madurai-Trivendrum Transmission system in Southern Region.

And in the matter of

Power Grid Corporation of India Limited, Gurgaon

..Petitioner

Vs

- 1. Karnataka Power Transmission Corporation Limited, Bangalore
- 2. Transmission Corporation of Andhra Pradesh Ltd., Hyderabad
- 3.Kerala State Electricity Board, Thiruvanathapuram
- 4. Tamil Nadu Electricity Board, Chennai
- 5. Electricity Department, Govt. of Pondicherry, Pondicherry
- 6.Eastern Power Distribution Company of Andhra Pradesh Limited, Vishakhapatnam
- 7. Southern Power Distribution Company of Andhra Pradesh Limited, Tirupati
- 8. Central Power Distribution Company of Andhra Pradesh Limited, Hyderabad
- 9. Northern Power Distribution Company of Andhra Pradesh Limited, Warangal
- 10. Bangalore Electricity Supply Company Ltd., Bangalore
- 11. Gulbarga Electricity Supply Company Ltd. Gulburga
- 12. Hubli Electricity Supply Company Ltd., Hubli
- 13. MESCOM Corporate office, Mangalore
- 14. Chamundeswari Electricity Supply Corporation Ltd., Mysore. . Respondents

The following were present:

- 1. Shri U.K.Tyaqi, PGCIL
- 2. Shri M.M.Mondal, PGCIL
- 3. Shri Mohd. Mohsin, PGCIL
- 4. Shri Prashant Sharma, PGCIL

This petition has been filed for revision of transmission tariff on account of additional capital expenditure in respect of 400 kV Madurai-Trivendrum Transmission system along with Trivendrum sub-station and bays at Madurai (the transmission asset) in Southern Region during the period from 1.4.2008 to 31.3.2009, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004, (hereinafter referred to as "the 2004 regulations"). The petitioner has also prayed for reimbursement of the petition filling fee and other expenditure in connection with the filling of the petition.

- 2. The investment approval for the transmission system was accorded by Board of Directors of the petitioner company vide Memorandum dated 22.11.2000 at an estimated cost of Rs.19597 lakh, which included IDC of Rs. 2371 lakh. Subsequently, approval for the revised cost estimate was accorded by Board of Directors of the petitioner company vide letter dated 30.1.2006 for an estimated cost of Rs. 26003 lakh, which included IDC of Rs. 3422 lakh. The transmission line was declared under commercial operation on 1.8.2005.
- 3. The transmission charges for the transmission asset were approved by the Commission in its order dated 6.2.2007 in Petition No. 136/2006 for the period 1.8.2005 to 31.3.2009 after accounting for additional capital expenditure of Rs. 600.21 lakh incurred up to 31.3.2006. To correct the inadvertent mathematical errors, the transmission charges were revised by the Commission in its order dated 7.6.2007 in I.A.No. 19/2007 in Petition No.

136/2006. The transmission charges for the transmission assets due to additional capital expenditure for the year 2006-07 and 2007-08 were revised by the Commission vide its order dated 17.6.2009 in Petition No. 45/2009 for the period from 1.4.2006 to 31.3.2009. The summary of the revised transmission charges approved by the said order dated 17.6.2009 is extracted hereunder:

(Rs. in lakh)

	2006-07	2007-08	2008-09
Depreciation	682.90	689.09	690.37
Interest on Loan	1390.22	1319.99	1216.23
Return on Equity	988.46	998.34	1000.39
Advance against Depreciation	180.84	319.83	798.88
Interest on Working Capital	95.03	98.57	107.35
O & M Expenses	471.39	489.80	509.79
Total	3808.84	3915.62	4323.01

4. The relevant details of the capital expenditure of the transmission assets claimed by the petitioner are as under:

(Rs. in lakh)

Capital Expenditure as on	Additional Capital	Capital expenditure
1.4.2008	Expenditure during 2008-09	as on 1.4.2009
25404.09	99.60	25503.69
(As per order dated 17.6.2009)		

5. Based on the above additional capital expenditure, the petitioner has claimed the revised transmission charges for the year 2008-09 as under:

(Rs. in lakh)

	2008-09
Depreciation	691.54
Interest on Loan	1219.07
Return on Equity	1002.48
Advance against Depreciation	797.70
Interest on Working Capital	107.44
O & M Expenses	509.79
Total	4328.02

6. The details submitted by the petitioner in support of its claim for interest on working capital are given hereunder:

(Do in Jolch)

	(Rs. in lakn)
	2008-09
Maintenance Spares	284.53
O & M expenses	42.48
Receivables	721.34
Total	1048.17
Rate of Interest	10.25%
Interest	107.44

7. The reply to the petition has been filed by Tamil Nadu Electricity Board (TNEB), which was received on 12.1.2010. TNEB vide its reply has contended that as per clause (4) of the regulations 53 of the 2004 regulations, impact of additional capitalization may be considered only twice in a tariff period and therefore, the present petition is not maintainable. TNEB however, has not indicated the two instances when tariff was revised during the period 2004-09 for considering the impact of additional capital expenditure. We find from the records that impact of additional capital expenditure on tariff revision was considered only once in the past vide order dated 17.6.2009 in Petition No. 45/2009. Accordingly, the objection of the respondent is not tenable. TNEB has also objected to considering wage revision under O & M expenses and reimbursement of the petition filing fee. These concerns have been taken care of in the order.

CAPITAL COST

8. The details submitted by the petitioner in support of its claim for additional capital expenditure are given hereunder:

	Year	Amount (Ps. ip. lokb)		Nature and details of expenditure
ŀ	2000 00	(Rs. in lakh)		<u>'</u>
	2008-09			Compensation
		Transmission line	= Rs. 99.60 lakh	and
				Balance/retention
				payments
L		Total	= Rs. 99.60 lakh	

9. It is found that the additional capital expenditure claimed is in respect of committed liabilities. These are part of the deferred liabilities relating to works/services which have since materialised, and are within the original scope of work. Therefore, the additional expenditure sought to be capitalised is allowed under clauses (1) and (2) of Regulation 53 of the 2004 regulations.

TOTAL CAPITAL COST

10. Based on the above, capital cost for the purpose of tariff for the transmission assets as on 31.3.2009 works out as under:

			(Rs. in lakh)
Capital	Additional	capital	Capital expenditure as
expenditure as	expenditure	during	on 1.4.2009
on 1.4.2008	2008-09		
25404.00		99.60	25503.69

DEBT- EQUITY RATIO

11. The petitioner has considered the amount of additional capitalization in the debt-equity ratio of 70:30. This has been found to be in order. Accordingly, for the purpose of tariff, equity considered for the transmission assets is as under:

(Rs. in lakh)

Equity as on	Notional additional	Total equi	ty Average equity
1.4.2008	equity during 2008-	considered as o	on for 2008-09
	09	31.3.2009	
7145.66	29.88	7175.5	7160.60

RETURN ON EQUITY

- 12. As per clause (iii) of Regulation 56 of the 2004 regulations, return on equity shall be computed on the equity base determined in accordance with regulation 54 @ 14% per annum. Equity invested in foreign currency is to be allowed a return in the same currency and the payment on this account is made in Indian Rupees based on the exchange rate prevailing on the due date of billing.
- 13. Equity as given in the table under para 11 above has been considered. The tariff for the year 2008-09 has been allowed on average equity. Accordingly, revised return on equity of Rs. 1002.48 lakh has been allowed for the year 2008-09.

INTEREST ON LOAN

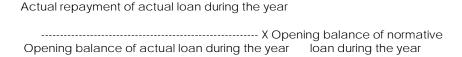
- 14. Clause (1) of Regulation 56 of the 2004 regulations *inter alia* provides that,-
 - "(a) Interest on loan capital shall be computed loan wise on the loans arrived at in the manner indicated in regulation 54.
 - (b) The loan outstanding as on 1.4.2004 shall be worked out as the gross loan in accordance with Regulation 54 minus cumulative repayment as admitted by the Commission or any other authority having power to do so, up to 31.3.2004. The repayment for the period 2004-09 shall be worked out on a normative basis.
 - (c) The transmission licensee shall make every effort to re-finance the loan as long as it results in net benefit to the beneficiaries. The costs associated with such re-financing shall be borne by the beneficiaries.
 - (d) The changes to the loan terms and conditions shall be reflected from the date of such re-financing and benefit passed on to the beneficiaries.
 - (e) In case of dispute, any of the parties may approach the Commission with proper application. However, the beneficiaries

shall not withhold any payment ordered by the Commission to the transmission licensee during pendency of any dispute relating to refinancing of loan;

- (f) In case any moratorium period is availed of by the transmission licensee, depreciation provided for in the tariff during the years of moratorium shall be treated as repayment during those years and interest on loan capital shall be calculated accordingly.
- (g) The transmission licensee shall not make any profit on account of re-financing of loan and interest on loan;
- (h) The transmission licensee may, at its discretion, swap loans having floating rate of interest with loans having fixed rate of interest, or vice versa, at its own cost and gains or losses as a result of such swapping shall accrue to the transmission licensee:

Provided that the beneficiaries shall be liable to pay interest for the loans initially contracted, whether on floating or fixed rate of interest."

- 15. In our calculation, the interest on loan has been worked out as detailed below:
 - (a) Gross amount of loan, repayment of instalments and rate of interest and weighted average rate of interest on actual loan have been considered as per the petition.
 - (b) Notional loan arising out of additional capitalization for the year 2008-09 has been added in loan amount as on date of commercial operation to arrive at total notional loan. This adjusted gross loan has been considered as normative loan for tariff calculations.
 - (c) Tariff has been worked out considering normative loan and normative repayments. Normative repayments have been worked out by the following formula:



- (d) Moratorium in repayment of loan has been considered with reference to normative loan and if the normative repayment of loan during the year is less than the depreciation during the year, it has been considered as moratorium and depreciation during the year has been deemed as normative repayment of loan during the year.
- (e) Weighted average rate of interest on actual loan worked out as per (a) above has been applied on the average loan during the year to arrive at the interest on loan.
- 16. Based on above, revised interest on loan for the year 2008-09 has been worked out as under:

	(Rs. in lakh)
Details	2008-09
Gross Normative Loan-Opening	18258.43
Cumulative Repayment up to Previous Year/date of	2607.77
commercial operation	
Net Loan-Opening	15650.66
Addition due to Additional Capitalisation	69.72
Repayment during the year	1489.25
Net Loan-Closing	14231.13
Average Loan	14940.90
Weighted Average Rate of Interest on Loan	8.16%
Interest	1219.07

17. The detailed calculations in support of the weighted average rate of interest are contained in Annexure attached.

DEPRECIATION

- 18. Sub-clause (a) of clause (ii) of Regulation 56 of the 2004 regulations provides for computation of depreciation in the following manner, namely:
 - (a) The value base for the purpose of depreciation shall be the historical cost of the asset.
 - (b) Depreciation shall be calculated annually based on straight line method over the useful life of the asset and at the rates prescribed in Appendix II to these regulations. The residual value of the asset shall be considered as 10% and depreciation shall be allowed up to maximum of 90% of the historical capital cost of the asset. Land is not a depreciable asset and its cost shall be excluded from the capital cost while computing 90% of the historical cost of the asset. The historical capital cost of the asset shall include additional capitalisation on account of Foreign Exchange Rate Variation up to 31.3.2004 already allowed by the Central Government/Commission.
 - (c) On repayment of entire loan, the remaining depreciable value shall be spread over the balance useful life of the asset.
 - (d) Depreciation shall be chargeable from the first year of operation. In case of operation of the asset for part of the year, depreciation shall be charged on pro rata basis.
- 19. Depreciation allowed has been worked out as below:

(Rs. in lakh) 2008-09 Gross block as on 1st April of the year 25404.09 Addition due to Additional Capitalisation 99.60 Gross Block 25503.69 Rate of Depreciation 2.7168% Depreciable Value 22491.29 Balance Useful life of the asset Remaining Depreciable Value 20172.34 Depreciation 691.54

ADVANCE AGAINST DEPRECIATION

20. As per sub-clause (b) of clause (ii) of Regulation 56 of the 2004 regulations, in addition to allowable depreciation, the transmission licensee is entitled to Advance Against Depreciation, computed in the manner given hereunder:

AAD = Loan repayment amount as per regulation 56 (i) subject to a ceiling of 1/10th of loan amount as per regulation 54 minus depreciation as per schedule

- 21. It is provided that Advance Against Depreciation shall be permitted only if the cumulative repayment up to a particular year exceeds the cumulative depreciation up to that year. It is further provided that Advance Against Depreciation in a year shall be restricted to the extent of difference between cumulative repayment and cumulative depreciation up to that year.
- 22. Accordingly, in our calculation the Advance Against Depreciation has been worked as detailed below:

- (a) 1/10th of gross loan is worked out from the Gross Notional Loan as per para 16 above.
- (b) Repayment of notional loan during the year is considered as per para 16 above.
- (c) Depreciation is worked out as per para 19 above.
- (d) In the calculation of Advance Against Depreciation, cumulative depreciation/Advance Against Depreciation up to the preceding year along with the depreciation of the current year have been considered.
- 23. Details of revised Advance Against Depreciation allowed are given hereunder:

(Rs. in lakh)

	2008-09
1/10th of Gross Loan(s)	1825.84
Repayment of the Loan	1489.25
Minimum of the above	1489.25
Depreciation during the year	691.54
(A) Difference	797.71
Cumulative Repayment of the Loan	4097.02
Cumulative Depreciation/ Advance against Depreciation	3010.49
(B) Difference	1086.53
Advance against Depreciation Minimum of (A) and (B)	797.71

OPERATION & MAINTENANCE EXPENSES

24. In accordance with clause (iv) of Regulation 56 the 2004 regulations, the following norms are prescribed for O & M expenses:

	Year				
	2004-05	2005-06	2006-07	2007-08	2008-09
O&M expenses (Rs in lakh per ckt-km)	0.227	0.236	0.246	0.255	0.266
O&M expenses (Rs in lakh per bay)	28.12	29.25	30.42	31.63	32.90

25. O&M expenses as taken for the tariff calculations as per order dated 6.2.2007 in Petition No. 136/2007 have been considered, since line length and number of bays remain unchanged.

INTEREST ON WORKING CAPITAL

26. The components of the working capital and the interest thereon are discussed hereunder:

(i) Maintenance spares

Regulation 56(v) (1) (b) of the 2004 regulations provides for maintenance spares @ 1% of the historical cost escalated @ 6% per annum from the date of commercial operation. The petitioner has claimed maintenance spares after accounting for additional capital expenditure. For the purpose of computation of maintenance spares, the historical cost is being taken as the cost on the date of commercial operation. Maintenance spares on additional capital expenditure are not being considered for the present. Therefore, the petitioner's claim in this regard is not being allowed. Accordingly, maintenance spares have been worked out on the historical cost and providing escalation from the date of commercial operation.

(ii) O & M expenses

Regulation 56(v)(1)(a) of the 2004 regulations provides for operation and maintenance expenses for one month as a component of working capital. O&M expenses as considered in the order dated 6.2.2007 in Petition No. 136/2007 have been considered.

(iii) Receivables

As per Regulation 56(v)(1)(c) of the 2004 regulations, receivables will be equivalent to two months average billing calculated on target availability level. Accordingly, in the tariff being allowed, receivables have been worked out on the basis of 2 months' transmission charges.

(iv) Rate of interest on working capital

As per Regulation 56(v) (2) of the 2004 regulations, rate of interest on working capital shall be on normative basis and shall be equal to the short-term Prime Lending Rate of State Bank of India as on 1.4.2004 or on 1st April of the year in which the project or part thereof (as the case may be) is declared under commercial operation, whichever is later. The interest on working capital is payable on normative basis notwithstanding that the transmission licensee has not taken working capital loan from any outside agency. The petitioner has claimed interest on working capital @ 10.25% based on SBI PLR as on 1.4.2005, which is in accordance with the 2004 regulations and has been allowed.

27. The necessary computations in support of revised interest on working capital, as revised, are appended herein below:

(Rs. in lakh)

	(nor in lentil)
	2008-09
Maintenance Spares	284.53
O & M expenses	42.48
Receivables	721.34
Total	1048.17
Rate of Interest	10.25%
Interest	107.44

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TRANSMISSION CHARGES

28. The revised transmission charges being allowed for the transmission assets for the year 2008-09 are summarised below:

	(Rs. in lakh)
	2008-09
Depreciation	691.54
Interest on Loan	1219.07
Return on Equity	1002.48
Advance against Depreciation	797.71
Interest on Working Capital	107.44
O & M Expenses	509.79
Total	4328.02

- 29. The petitioner shall recover from the respondent the additional transmission charges in one instalment and these charges shall be shared in accordance with the 2004 regulations.
- 30. The petitioner has also sought reimbursement of filing fee paid. The Commission by its separate general order dated 11.9.2008 in Petition No. 129/2005 (Suo-motu) has decided that the petitioner shall not be allowed reimbursement of the petition filing fee.
- 31. In addition to the transmission charges, the petitioner shall be entitled to other charges like income-tax, incentive, surcharge and other cess and taxes in accordance with the 2004 regulations.
- 32. This order disposes of Petition No. 291/2009.

Sd/- Sd/- Sd/- (V.S.VERMA) (S.JAYARAMAN) (DR.PRAMOD DEO)
MEMBER MEMBER CHAIRPERSON

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Annexure

			Annexure (Polin lokh)				
	D (!)	0005.00	(Rs. in lakh)				
	Details of Loan	2005-06	2006-07	2007-08	2008-09		
1	Bond IX						
	Gross Loan opening	112.00	112.00	112.00	112.00		
	Cumulative Repayment up to the date of commercial operation/previous year	22.40	33.60	44.80	56.00		
	Net Loan-Opening	89.60	78.40	67.20	56.00		
	Additions during the year	0.00	0.00	0.00	0.00		
	Repayment during the year	11.20	11.20	11.20	11.20		
	Net Loan-Closing	78.40	67.20	56.00	44.80		
	Average Loan	84.00	72.80	61.60	50.40		
	Rate of Interest	12.25%	12.25%	12.25%	12.25%		
	Interest	10.29	8.92	7.55	6.17		
	Repayment Schedule		instalments				
	Bond X	10 Amidai		110111 22:00:2			
2							
	Gross Loan opening	1066.00	1066.00	1066.00	1066.00		
	Cumulative Repayment upto up to the date of commercial operation /previous year	177.67	177.67	266.50	355.33		
	Net Loan-Opening	888.33	888.33	799.50	710.67		
	Additions during the year	0.00	0.00	0.00	0.00		
	Repayment during the year	0.00	88.83	88.83	88.83		
	Net Loan-Closing	888.33	799.50	710.67	621.84		
	Average Loan	888.33	843.92	755.09	666.26		
	Rate of Interest	10.90%	10.90%	10.90%	10.90%		
	Interest	96.83	91.99	82.30	72.62		
_	Repayment Schedule	12 Annuai	instalments	from 21.06.2	2004		
3	Bond XI Option-I	1052.00	1052.00	1052.00	1052.00		
	Gross Loan opening Cumulative Repayment upto up to the date of	0.00	87.67	175.34	263.01		
	commercial operation /previous year	1052.00	064.22	070.00	788.99		
	Net Loan-Opening	1052.00	964.33	876.66			
	Additions during the year	0.00	0.00	0.00 87.67	0.00		
	Repayment during the year	87.67	87.67		87.67		
	Net Loan-Closing	964.33	876.66	788.99	701.32		
	Average Loan Rate of Interest	1008.17 9.80%	920.50 9.80%	832.83 9.80%	745.16 9.80%		
	Interest	98.80	90.21	81.62	73.03		
	Repayment Schedule						
4	Bond XII	12 Annual instalments from 7.12.2005					
	Gross Loan opening	1874.00	1874.00	1874.00	1874.00		
	Cumulative Repayment upto up to the date of	0.00	156.17	312.34	468.51		
	commercial operation /previous year						
	Net Loan-Opening	1874.00	1717.83	1561.66	1405.49		
	Additions during the year	0.00	0.00	0.00	0.00		
	Repayment during the year	156.17	156.17	156.17	156.17		
	Net Loan-Closing	1717.83	1561.66	1405.49	1249.32		
	Average Loan	1795.92	1639.75	1483.58	1327.41		
	Rate of Interest	9.70%	9.70%	9.70%	9.70%		
	Interest	174.20	159.06	143.91	128.76		
	Repayment Schedule	12 Annual	12 Annual instalments from 28.03.2006				

5	Bond XIII Option-I				
	Gross Loan opening	5000.00	5000.00	5000.00	5000.00
	Cumulative Repayment upto up to the date of	0.00	0.00	416.67	833.34
	commercial operation /previous year				
	Net Loan-Opening	5000.00	5000.00	4583.33	4166.66
	Additions during the year	0.00	0.00	0.00	0.00
	Repayment during the year Net Loan-Closing	0.00 5000.00	416.67 4583.33	416.67 4166.66	416.67 3749.99
	Average Loan	5000.00	4791.67	4375.00	3958.33
	Rate of Interest	8.63%	8.63%	8.63%	8.63%
	Interest	431.50	413.52	377.56	341.60
	Repayment Schedule		nstalments		
6	Bond XV				
	Gross Loan opening	1690.00	1690.00	1690.00	1690.00
			1000.00		
	Cumulative Repayment upto up to the date of commercial operation /previous year	0.00	0.00	0.00	140.83
	Net Loan-Opening	1690.00	1690.00	1690.00	1549.17
	Additions during the year	0.00	0.00	0.00	0.00
	Repayment during the year	0.00	0.00	140.83	140.83
	Net Loan-Closing	1690.00	1690.00	1549.17	1408.34
	Average Loan	1690.00	1690.00	1619.59	1478.76
	Rate of Interest	6.68%	6.68%	6.68%	6.68%
	Interest	112.89	112.89	108.19	98.78
	Repayment Schedule	12 Annual i	nstalments	from 23-02-	2008
7	Bond XVI				
	Gross Loan opening	4650.00	4650.00	4650.00	4650.00
	Cumulative Repayment up to up to the date of	0.00	0.00	0.00	0.00
	commercial operation /previous year	4050.00	4050.00	4050.00	4050.00
	Net Loan-Opening	4650.00	4650.00	4650.00	4650.00
	Additions during the year	0.00	0.00	0.00	0.00
	Repayment during the year	0.00	0.00	0.00	465.00
	Net Loan-Closing	4650.00	4650.00	4650.00	4185.00
	Average Loan	4650.00	4650.00	4650.00	4417.50
	Rate of Interest	7.10%	7.10%	7.10%	7.10%
	Interest	330.15	330.15	330.15	313.64
	Repayment Schedule		nstalments		
8	IOB / Bond XVII	10 Amidai	notamiento	110111 10 02 /	2003
0	Gross Loan opening	1000.00	1000.00	1000.00	1000.00
	Cumulative Repayment up to up to the date of	0.00	0.00	0.00	0.00
	commercial operation /previous year	3.00	5.00	5.00	0.00
	Net Loan-Opening	1000.00	1000.00	1000.00	1000.00
	Additions during the year	0.00	0.00	0.00	0.00
	Repayment during the year	0.00	0.00	0.00	0.00
	Net Loan-Closing	1000.00	1000.00	1000.00	1000.00
	Average Loan	1000.00	1000.00	1000.00	1000.00
	Rate of Interest	7.07%	7.39%	7.39%	7.39%
	Interest	70.70	73.90	73.90	73.90
	Repayment Schedule	10 Annual Instalments from 22.9.2009			009
9	OBC				
	Gross Loan opening	484.00	484.00	484.00	484.00
	Cumulative Repayment up to the date of	40.33	80.66	120.99	161.32
	commercial operation /previous year				

Additions during the year		Net Loan-Opening	443.67	403.34	363.01	322.68
Repayment during the year		. •				
Net Loan-Closing						
Average Loan						
Rate of Interest 36.42 32.95 29.48 26.02		,				
Interest Repayment Schedule						
Repayment Schedule		Rate of Interest	8.60%		8.60%	8.60%
The tree						
Compact Comp			12 Annual	Instalments	from 22.3.20	005
Cumulative Repayment up to the date of commercial operation / previous year	10	PNB - II				
Commercial operation /previous year Net Loan-Opening S32.58 484.16 435.74 387.32 Additions during the year 0.00 0.00 0.00 0.00 0.00 Repayment during the year 48.42 48.42 48.42 48.42 48.42 Net Loan-Closing 484.16 435.74 387.32 338.90 Average Loan 508.37 459.95 411.53 363.11 Rate of Interest 3.60% 8.60% 8.60% 8.60% Interest 43.72 39.56 35.39 31.23 Repayment Schedule 12 Annual Instalments from 8.3.2005 11 Bond XVIII (ADDCAP FOR 2005-06)						
Additions during the year 0.00 0.00 0.00 0.00 Repayment during the year 48.42		commercial operation /previous year				
Repayment during the year						
Net Loan-Closing		• •				
Average Loan 508.37 459.95 411.53 363.11 Rate of Interest 8.60% 8.60% 8.60% 8.60% Interest 43.72 33.56 35.39 31.23 Repayment Schedule 12 Annual Instalments from 8.3.2005 Interest 12 Annual Instalments from 8.3.2005 Gross Loan opening 0.00 30.00 30.00 30.00 Cumulative Repayment up to the date of commercial operation /previous year 0.00 30.00 30.00 30.00 Additions during the year 0.00 0.00 0.00 0.00 Average Loan 15.00 30.00 30.00 30.00 Rate of Interest 1.22 2.45 2.45 2.45 Repayment Schedule 12 annual instalments from 9.3.2010 Bond XXI (ADDCAP FOR 2006-07) Commercial operation /previous year 0.00 0.00 0.00 0.00 Rate of Interest 1.22 2.45 2.45 2.45 Repayment Schedule 12 annual instalments from 9.3.2010 Cumulative Repayment up to the date of commercial operation /previous year 0.00 0.00 0.00 0.00 0.00 Additions during the year 0.00 0.00 110.00 110.00 Additions during the year 0.00 0.00 0.00 0.00 Repayment Schedule 12 annual instalments from 9.3.2010 Repayment Schedule 12 annual instalments from 9.3.2010 Additions during the year 0.00 0.00 0.00 0.00 Repayment Schedule 12 Annual instalments from 24-07-2010 Repayment Schedule 0.00 0.00 0.00 0.00 Repay		Repayment during the year	48.42	48.42	48.42	48.42
Rate of Interest						
Interest						
Repayment Schedule						
11 Bond XVIII (ADDCAP FOR 2005-06) Gross Loan opening 0.00 3		Interest				
Gross Loan opening			12 Annual	Instalments	from 8.3.200)5
Cumulative Repayment up to the date of commercial operation /previous year	11					
Net Loan-Opening						
Net Loan-Opening			0.00	0.00	0.00	0.00
Additions during the year 30.00 0.00			0.00	30.00	30.00	30.00
Repayment during the year		, -				
Net Loan-Closing 30.00 30.00 30.00 30.00 30.00 Average Loan 15.00 30.00 30.00 30.00 Rate of Interest 8.15% 8.15% 8.15% 8.15% 8.15% Interest 1.22 2.45 2.45 2.45 2.45 Repayment Schedule 12 annual inatalments from 9.3.2010 12 Bond XIX (ADDCAP FOR 2006-07)		,				
Average Loan						
Rate of Interest 8.15% 8.15% 8.15% 8.15% Interest 1.22 2.45 2.45 2.45 2.45 Repayment Schedule 12 annual inatalments from 9.3.2010 Bond XIX (ADDCAP FOR 2006-07)						
Interest 1.22 2.45 2.45 2.45 2.45 Repayment Schedule 12 annual inatalments from 9.3.2010 Bond XIX (ADDCAP FOR 2006-07)						
Repayment Schedule						
Bond XIX (ADDCAP FOR 2006-07)						
Gross Loan opening			12 annual inatalments from 9.3.2010			0
Cumulative Repayment up to the date of commercial operation /previous year 0.00 0.00 0.00 0.00 Net Loan-Opening 0.00 0.00 110.00 110.00 Additions during the year 0.00 110.00 0.00 Repayment during the year 0.00 0.00 0.00 Net Loan-Closing 0.00 110.00 110.00 Average Loan 0.00 55.00 110.00 110.00 Rate of Interest 0.00% 9.25% 9.25% 9.25% Interest 0.00 5.09 10.18 10.18 Repayment Schedule 12 Annual instalments from 24-07-2010 13 Bond XXII (ADDCAP FOR 2006-07) 0.00 0.00 115.00 115.00 Cumulative Repayment up to the date of commercial operation /previous year 0.00 0.00 0.00 115.00 115.00 Additions during the year 0.00 115.00 0.00 0.00 0.00	12					
commercial operation /previous year 0.00 0.00 110.00 110.00 Net Loan-Opening 0.00 0.00 110.00 0.00 Additions during the year 0.00 110.00 0.00 Net Loan-Closing 0.00 110.00 110.00 Average Loan 0.00 55.00 110.00 110.00 Rate of Interest 0.00% 9.25% 9.25% 9.25% Interest 0.00 5.09 10.18 10.18 Repayment Schedule 12 Annual instalments from 24-07-2010 Bond XXII (ADDCAP FOR 2006-07) 3 115.00 115.00 115.00 Cumulative Repayment up to the date of commercial operation /previous year 0.00 0.00 0.00 0.00 0.00 Net Loan-Opening 0.00 0.00 115.00 115.00 0.00 Additions during the year 0.00 115.00 0.00 0.00						
Net Loan-Opening			0.00	0.00	0.00	0.00
Additions during the year 0.00 110.00 0.00 0.00 Repayment during the year 0.00 0.00 0.00 0.00 Net Loan-Closing 0.00 110.00 110.00 110.00 Average Loan 0.00 55.00 110.00 110.00 Rate of Interest 0.00% 9.25% 9.25% 9.25% Interest 0.00 5.09 10.18 10.18 Repayment Schedule 12 Annual instalments from 24-07-2010 Bond XXII (ADDCAP FOR 2006-07) 0.00 0.00 115.00 115.00 Cumulative Repayment up to the date of commercial operation /previous year 0.00 0.00 0.00 0.00 115.00 115.00 Additions during the year 0.00 115.00 0.00 0.00 0.00 0.00	-		0.00	0.00	110 00	110 00
Repayment during the year 0.00						
Average Loan 0.00 55.00 110.00 110.00 Rate of Interest 0.00% 9.25% 9.25% 9.25% Interest 0.00 5.09 10.18 10.18 Repayment Schedule 12 Annual instalments from 24-07-2010 Gross Loan opening 0.00 0.00 115.00 115.00 Cumulative Repayment up to the date of commercial operation /previous year Net Loan-Opening 0.00 0.00 115.00 115.00 Additions during the year 0.00 115.00 0.00 0.00		• •				
Average Loan 0.00 55.00 110.00 110.00 Rate of Interest 0.00% 9.25% 9.25% 9.25% Interest 0.00 5.09 10.18 10.18 Repayment Schedule 12 Annual instalments from 24-07-2010 Gross Loan opening 0.00 0.00 115.00 115.00 Cumulative Repayment up to the date of commercial operation /previous year Net Loan-Opening 0.00 0.00 115.00 115.00 Additions during the year 0.00 115.00 0.00 0.00		Net Loan-Closing	0.00	110.00	110.00	110.00
Rate of Interest 0.00% 9.25% 9.25% 9.25% Interest 0.00 5.09 10.18 10.18 Repayment Schedule 12 Annual instalments from 24-07-2010 Bond XXII (ADDCAP FOR 2006-07)		<u> </u>				
Interest 0.00 5.09 10.18 10.18 Repayment Schedule 12 Annual instalments from 24-07-2010 13 Bond XXII (ADDCAP FOR 2006-07)						
Repayment Schedule 12 Annual instalments from 24-07-2010 13 Bond XXII (ADDCAP FOR 2006-07)						
Bond XXII (ADDCAP FOR 2006-07) Gross Loan opening 0.00 0.00 115.00 115.00 Cumulative Repayment up to the date of commercial operation /previous year 0.00 0.00 0.00 0.00 Net Loan-Opening 0.00 0.00 115.00 115.00 Additions during the year 0.00 115.00 0.00						
Cumulative Repayment up to the date of commercial operation /previous year 0.00 0.00 0.00 0.00 Net Loan-Opening 0.00 0.00 115.00 115.00 Additions during the year 0.00 115.00 0.00	13	Bond XXII (ADDCAP FOR 2006-07)				
commercial operation /previous year 0.00 0.00 115.00 Net Loan-Opening 0.00 115.00 115.00 Additions during the year 0.00 115.00 0.00						
Net Loan-Opening 0.00 0.00 115.00 115.00 Additions during the year 0.00 115.00 0.00			0.00	0.00	0.00	0.00
Additions during the year 0.00 115.00 0.00			0.00	0.00	115 00	115.00
r repayment quinq the year i v.uu i		Repayment during the year	0.00	0.00	0.00	0.00
Net Loan-Closing	—					

Average Loan	0.00	57.50	115.00	115.00	
Rate of Interest	0.00%	8.68%	8.68%	8.68%	
Interest	0.000	4.99	9.98	9.98	
Repayment Schedule	12 Annual instalments from 7-12-2010				
Gross Loan opening	17509.00	17539.00	17764.00	17764.00	
Cumulative Repayment up to the date of commercial operation /previous year	288.82	632.61	1481.90	2472.02	
Net Loan-Opening	17220.18	16906.39	16282.10	15291.98	
Additions during the year	30.00	225.00	0.00	0.00	
Repayment during the year	343.79	849.29	990.12	1455.12	
Net Loan-Closing	16906.39	16282.10	15291.98	13836.86	
Average Loan	17063.29	16594.25	15787.04	14564.42	
Rate of Interest	8.244%	8.230%	8.188%	8.159%	
Interest	1406.73	1365.66	1292.65	1188.35	

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